

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA-480 of 2015 in Appeal No. 281 of 2015
and IAs Nos. 460 of 2015 & 9, 30, 31, 32, 75 of 2016

Dated: **9th February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

The Tata Power Delhi Distribution Ltd. Appellant (s)
Versus
Delhi Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Amit Kapur, Mr. Vishal Anand,
Mr. Anupam Verma, Mr. Rahul Kinra
Mr. Anurag Bansal
Mr. Ajay Kapoor

Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay Bajjal for R-1

Mr. H.S.Phoolka, Sr. Adv.
Mr. Sumeet Pushkarna,
Ms. Shilpa Siddhartha Nagpal
Mr. Surendra Babbar
Mr. Siddhartha Nagpal
Ms. Shilpa for R-3

Mr.Salim A Inamdar Adv inIA 9/2016

Mr. Malay P Dwivedi
Mr. S K Chaturvedi for Delhi TRANSCO

Mr. Matrugupta Misra
Mr. Hemant Singh
Mr. Tabrez Malawat for Intervenor

ORDER

Mr. Vishal Anand, Learned Counsel for the Appellant submits that he has received the copies of the documents yesterday only and the reply on behalf of the State Commission as well as the Pension Trust have been received only on 4.2.2016. The Appellant prays for and is granted two weeks' time to file the Rejoinder because he requires some time to

peruse so much documents and the replies of the Respondents which he may do so after serving copy on the either side. Whatever documents, the parties are willing to file, they may file the same today itself in the Registry.

Post the matter for hearing on **23rd February, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

hcj/vt